

ORDERS OF THE BENCH

Date of Order: 15.10.2014

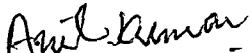
OA No. 291/00537/2014

Mr. K.S. Panwar, counsel for applicant.

Heard learned counsel for the applicant.

2. The applicant has filed the present O.A. being aggrieved by the punishment order dated 19.05.2014 (Annex. A/1). The applicant has filed an appeal on 16.07.2014 (Annex. A/8) against this punishment order, which is pending before the Appellate Authority.
3. Learned counsel for the applicant submitted that the applicant is retiring on 31st October, 2014.
4. In the interest of justice, the respondent no. 3 i.e. Sr. Divisional Engineer (Co-ordination), Ajmer Division, Ajmer, is directed to consider and decide the appeal of the applicant according to the provisions of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.
5. If the applicant is aggrieved by the order passed by the Appellate Authority, he is at liberty to take recourse as per rules.
6. With these observations and directions, the present Original Application is disposed of with no order as to costs.


(DR. MURTAZA ALI)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER